

FIR No. 117/2018

PS: Crime Branch

State Vs. Alam Sheikh etc. (Jaswinder Singh @ Ladi)

U/s 18 & 29 NDPS Act

03.07.2020

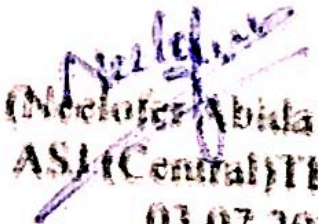
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Sumit Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail filed on behalf of accused Jaswinder Singh @ Ladi in case FIR No. 117/2018.

Arguments heard. For orders, put up on 04.07.2020.


(Noelofar Abida Perveen)
ASI (Central) TIC/Delhi
03.07.2020

FIR No. 137/2017
PS: Timarpur
State Vs. Happy Kapoor

03.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Mohd. Illiyas, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.


This is an application for release of original documents on behalf of the applicant in case FIR No. 137/17.

Ld. Counsel for the applicant submits that applicant stood surety for accused Happy Kapoor at the time he was granted interim bail. That now the accused has surrendered in Jail on expiry of the period of interim bail. That in view of the surrender of the accused, original documents furnished by the surety may kindly returned.

Office reports that original documents i.e. FDR and property documents of the surety are available on record.

Let original documents of the surety, available on record, be returned after cancellation of endorsement, if any and against receipt and on proper identification, as per rules.

Application stands disposed of.


(Neelofar Abida Perveen)
ASJ (Central)TTC/Delhi
03.07.2020

FIR No. 54/2017
PS: Crime Branch
State Vs. Mamta

03.07.2020

Fresh application received. Be registered.
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Ishwar Singh, Proxy Counsel for accused-applicant (through video conferencing)

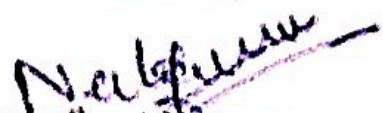
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Mamta in case FIR No. 54/17.

Ld. Proxy counsel for accused-applicant seeks adjournment on the ground that Ld. Main counsel is not available today due to some personal difficulty.

Reply is received.

For consideration, put up on 08.07.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
03.07.2020

FIR No. 150/2018

PS: Subzi Mandi

State Vs. Suman Dass @ Rahul

U/s 307/120B IPC and 25/27/54/29 of Arms Act

03.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ajay Kumar, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application for grant of regular bail under Section 439 CrPC filed on behalf of accused Suman Dass @ Rahul in case FIR No. 150/2018.

Reply is filed.

Arguments heard on behalf of the accused-applicant. Part arguments are also addressed on behalf of the prosecution. However, subsequently the audio was lost from the side of the Ld. Addl.PP.

For further submissions, if any, and orders, put up on 06.07.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
03.07.2020

FIR No. 327/2019
PS: Crime Branch
State Vs. Inder Singh
U/s 21/29 NDPS Act

03.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Areeb Ahmed, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Inder Singh in case FIR No.327/2019 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 05.05.2020.

Ld. Counsel for the accused-applicant submits that the accused-applicant is a chronic patient of tuberculosis and therefore, the present bail application for interim bail is filed invoking the guidelines issued by the High Powered Committee of the Hon'ble High Court dated 05.05.2020.


Report has been received from the Jail Superintendent in respect of the medical health condition of the accused-applicant and it is reported that the present medical issue with accused-applicant is falling appetite since past one month. That basic investigation did not reveal a significant abnormality. That accused-applicant is receiving treatment as per his symptoms. That his appetite issue is not resolved despite medication and continues to have generalized weakness. That accused-applicant

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requires to be worked up at the higher referral Centre for specialist's opinion and management so that he may accordingly be treated and till then accused-applicant shall be treated as per his day to day symptoms.

It is not affirmed in the report that the accused-applicant, a patient of tuberculosis on medication has relapsed. However, in view of the submissions made by Ld. Counsel for the accused-applicant, it is directed that accused-applicant be examined afresh and fresh status report be filed in respect of the health condition of the accused-applicant particularly on the aspect whether accused-applicant is still suffering from tuberculosis, whether the condition has been cured or is being maintained on antibiotics, and whether there is any relapse.

For report and consideration, put up on 09.07.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
03.07.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Vineet @ Tinku
U/s 302/323/341/304/34 IPC

03.07.2020

Fresh application received. Be registered.

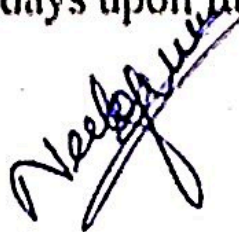
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application on behalf of accused Vineet @ Tinku in case FIR No. 491/17 for modification of order dated 01.07.2020.

It emerges that accused-applicant Vineet @ Tinku has been granted interim bail of 45 days in accordance with the guidelines issued by the High Powered Committee of Hon'ble the High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi due to outbreak of the Covid-19 pandemic. However, inadvertently instead of admitting the accused-applicant on interim bail of 45 days in accordance with guidelines issued by the High Powered Committee of the Hon'ble the High Court of Delhi, upon furnishing of personal bond to the satisfaction of the Jail Superintendent, surety bonds have also been called for in the order by way of typographical mistake. The order dated 01.07.2020 stands modified to the extent that accused-applicant Vineet @ Tinku in case FIR No. 491/017 is granted interim bail of 45 days upon furnishing personal bonds in the sum



of Ru.50,000/- to the satisfaction of Jail Superintendent concerned and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
03.07.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Gaurav Sharma
U/s 302/323/341/304/34 IPC

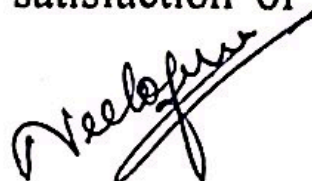
03.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application on behalf of accused Gaurav Sharma in case FIR No. 491/17 for modification of order dated 01.07.2020.

It emerges that accused-applicant Gaurav Sharma has been granted interim bail of 45 days in accordance with the guidelines issued by the High Powered Committee of Hon'ble the High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi due to outbreak of the Covid-19 pandemic. However, inadvertently instead of admitting the accused-applicant on interim bail of 45 days in accordance with guidelines issued by the High Powered Committee of the Hon'ble the High Court of Delhi, upon furnishing of personal bond to the satisfaction of the Jail Superintendent, surety bonds have also been called for in the order by way of typographical mistake. The order dated 01.07.2020 stands modified to the extent that accused-applicant Gaurav Sharma in case FIR No. 491/017 is granted interim bail of 45 days upon furnishing personal bonds in the sum of Rs.50,000/- to the satisfaction of Jail Superintendent concerned and



subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned.

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(Neelofer Ahida Perveen)
ASJ (Central)THC/Delhi
03.07.2020